

12.00 hrs.

PAPERS LAID ON THE TABLE

[English]

Statement *re* : Review on and Annual Report of Lagan Jute Machinery Co. Ltd, Calcutta for 1986-87, Andrew Yule and Co. Ltd., Calcutta for 1986-87. Statements *re* : delay in laying these papers and Annual Report and Review on Petrofils Co-operative Ltd. for 1986-87, Report of CAG of India for 1986—Union Government (Commercial)—Part VIII and for 1987—Union Government (Commercial)—Part I

THE MINISTER OF INDUSTRY
(SHRI J. VENGALA RAO) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :

- (a) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1986-87,
- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5811/88]

- (b) (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5812/88]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-5811 and 5812/88]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, for the year 1986-87.

[Placed in Library. See No. LT-5813/88]

Report of the CAG of India for 1986—Union Government (Commercial)—Part VIII and for 1987 Union Government (Commercial)—Part I

(1) A copy each of the following Reports (Hindi and English versions) under article, 151(1) of the Constitution :

- (i) Report of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part VIII—Audit Observations on Individual topics.

[Placed in Library. See No. LT-5814/88]

- (ii) Report of the Comptroller and Auditor General of India for the year 1987—Union Government (Commercial)—Part—I—Introduction.

[Placed in Library. See No. LT-5815/88]

Notifications under Indian Telegraph Act, Review on and Annual Report of Videsh Sanchar Nigam Ltd, Bombay for 1987-88 and Statement *re*: rejection of Award by Board of Arbitration for Central Government employees regarding reduction of working hours of operative officers of P&T Deptt.

THE MINISTER OF ENERGY AND
MINISTER OF COMMUNICATIONS

(SHRI VASANT SATHE) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1985 :

(i) The Indian Telegraph (Sixth Amendment) Rules, 1987 published in Notification No G S R. 989 E) in Gazette of India dated the 17th December, 1987.

(ii) The Indian Telegraph (Amendment) Rules, 1988, published in Notification No. G.S.R. 337(E) in Gazette of India dated the 11th March, 1988.

(iii) The Indian Post Office (Seventh Amendment) Rules, 1988 published in Notification No. G.S.R. 34 (E) in Gazette of India dated the 15th March, 1988.

[Placed in Library. See No. LT-5816/88]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1986-87.

(ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5817/88]

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1988-89.

[Placed in Library. See No. LT-5818/88]

- (4) A statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees regarding reduc-

tion of the working hours of the Operative Officers of the P & T Department.

[Placed in Library. See No. LT-5819/88]

[Translation]

Detailed Demands for grants of the Ministry of Agriculture for 1988-89

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : Mr. Speaker, Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1988-89.

[Placed in Library. See No. LT-5820/88]

MR. SPEAKER : Have you heard about fertilizer ? Please get it investigated.

SHRI BHAJAN LAL : Mr. Speaker, Sir, they had mentioned that they have some packets of the fertilizer. I request the Hon. Member to send them to me, so that I may get the matter investigated and I will send you complete enquiry-report within one week and the Government will take action against the defaulter, whosoever he may be.

SHRI M. S. GILL (Ludhiana) : Thank you very much.

Detailed Demands for Grants of the Ministry of Parliamentary Affairs for 1988-89

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H K. L. BHAGAT) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1988-89.

[Placed in Library, See No. LT-5821/88]

Notification regarding Central Government Market Loans

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS

IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : I beg to lay on the Table a copy of the Notification No. F. 4 (5)—W & M/87 (Hindi and English versions) dated the 22nd March, 1988 regarding Central Government Market Loans,

[Placed in Library, See No. LT-5822/89]

Report of the CAG of India for the year ending 31.3.87—Union Government (Posts and Telecommunications), Union Government Appropriation Accounts (Postal Services) for 1986-68, etc.

SHRI EDUARDO FALEIRO : I beg also to lay on the Table :

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1987—Union Government (Posts and Telecommunications), under article 151 (1) of the Constitution
- (2) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1986-87 (Hindi and English versions).
- (3) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1986-87 (Hindi and English versions).

[Placed in Library. See No. LT-5828/88]

Notifications under Industries (Development and Regulation) Act, under Companies Act, statement and review on and Annual Report of National Small Industries Corporation Ltd; New Delhi, for 1986-87 of Indian Plywood Industries Research Institute, Bangalore, for 1986 87 and re : delay in laying the last two papers

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO) : On behalf of SHRI M. ARUNACHALAM, I beg to lay on the Table :

- (1) A copy of Notification No. S.O. 1009 (E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1987 regarding extension of period of take

over of management of Messrs India Machinery Company Limited, Howrah, beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (2) A copy of Notification No S.O. 270 (E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1988 making certain amendments to Notification No S.O. 98 (E) dated the 16th February, 1973 so as to add and delete certain items reserved for production in the small scale under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT 5823/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956 :

(i) The Cholan Engineering Corporation Limited (Amalgamation) Order, 1986 published in Notification No S.O. 3098 in Gazette of India dated the 13th September, 1986.

(ii) The Madurai Pandiyan Engineering Corporation Limited (Amalgamation) Order, 1987 published in Notification No. S.O. 1037(E) in Gazette of India dated the 7th December, 1917.

[Placed in Library See No. LT-5824/88]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act 1956 :

(i) G.S.R. 353 published in Gazette of India dated the 9th May, 1987 declaring Messrs The Fund of Thanjavur Limited, to be a 'Nidhi'.

(ii) G.S.R. 365 published in Gazette of India dated the 16th May, 1987 declaring Messrs Jawahar Nagar Nidhi (Madras) Limited to be a 'Nidhi'.

- (iii) G.S.R. 430 published in Gazette of India dated the 6th June, 1987 declaring Messrs Shenoy Nagar Saswatha Nidhi Limited to be a 'Nidhi'.
- (iv) G.S.R. 597 published in Gazette of India dated the 8th August, 1987 declaring Sabu Investment Mutual Benefit Company Limited, to be a 'Nidhi'.
- (v) G.S.R. 598 published in Gazette of India dated the 8th August, 1987 declaring the Annanagar Benefit Fund Limited to be a 'Nidhi'.
- (vi) G.S.R. 921 published in Gazette of India dated the 12th December, 1987 declaring Messrs Kayanat Permanent Fund Limited to be a 'Nidhi'.
- (vii) G.S.R. 922 published in Gazette of India dated the 12th December, 1987 declaring Messrs Piravom Funds Limited to be a 'Nidhi'.

[Placed in Library. See No. LT-5825/88]

- (5) A copy each of the following papers (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 195C :

- (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5826/88]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by

the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1986-87.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6); above.

[Placed in Library. See No. LT-5827/88]

12 03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (Vote on Account) Bill 1988, which was passed by the Lok Sabha at its sitting held on the 24th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 24th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."